

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 969 of 2020

Petitioner :- Pronob Kumar Roy And Another

Respondent :- State Of U.P. And 4 Others

Counsel for Petitioner :- Vijay Chandra Srivastava,Sunita Sharma

Counsel for Respondent :- C.S.C.,Satyavrat Sahai

Hon'ble Govind Mathur,Chief Justice

Hon'ble Siddhartha Varma,J.

This petition for writ in public interest has been filed for the following reliefs:-

"1. Issue writ order or direction of in the nature of mandamus directing the respondent no.1, 2 and 3 to permit the 'Durga Puja Barwaris/ Committee' to organise the 'Durga Puja' in the city of Prayagraj under the guidelines laid by the Central/State/District Administration on the eve of COVID-19.

"2. Issue writ order or direction of in the nature of mandamus directing the district and police administration to call a meeting to office bearers of Bengali Welfare Association as well 'Durga Puja Committee' prior at least 21 days before taking any decision, in this regard for the appraisal of their difficulties of both."

We are of the considered opinion that to permit the Durga Puja or any other social and religious event is subject to guidelines prescribed by the Government of Uttar Pradesh to combat the COVID-19 pandemic.

The petitioners may agitate their cause before the District Magistrate, Prayagraj who will consider the cause in accordance with law and by taking into consideration the necessary guidelines given by the Government of Uttar Pradesh.

The writ petition stands disposed of.

Order Date :- 28.9.2020

Siddhant

(Siddhartha Varma,J.)

(Govind Mathur,C.J.)